



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 685 দিশপুৰ, শুক্ৰবাৰ, 14 অক্টোবৰ, 2022, 22 আহিন, 1944 (শক)

No. 685 Dispur, Friday, 14th October, 2022, 22nd Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 14th October, 2022

No. LGL.193/2021/15.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XLI OF 2022

(Received the assent of the Governor on 7th October, 2022)

THE ASSAM FIXATION OF CEILING ON LAND HOLDINGS

(AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956.

Preamble

Whereas it is expedient further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. 1 of
1957

It is hereby enacted in the Seventy-third Year of the Republic of India as follows: -

Short title, extent and commencement

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 4

2. In the principal Act, in section 4, in sub-section 2, in the first proviso, in the Explanation, in clause (xi), in the last line, for the punctuation mark “.”, the punctuation mark “:” shall be substituted and thereafter the following provisos shall be inserted, namely:-

“Provided that the land, subject to maximum five percent of total garden area, which tea gardens are allowed to retain under the provisions of this Act, may be used for the following purposes, namely:-

- (a) promotion of eco-friendly tea tourism;
- (b) cultivation of agricultural crops which include cash crops, horticultural crop, floriculture, medicinal plants, agar wood, sandal wood and bamboo;
- (c) animal husbandry and fisheries;
- (d) green power and non-conventional energy resources;

- (e) social infrastructure and services which include wellness centres, schools, colleges, universities, medical, nursing, paramedical institutions, cultural and recreational exhibition centres and Government Offices that could be set up by Tea Garden Authority or a Government entity;
- (f) food processing, blending and packaging units:

Repeal and savings

3. (1) The Assam Fixation of Ceiling on Land Holdings (Amendment) Ordinance, 2022 (Assam Ordinance No.III of 2022) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.